

Sub-Regional Offices; disregarding there earlier decision to post Dy. R.P.F. Commissioners or Asstt. Commissioners as Officer-in-Charge of Sub-Regional Offices; and

(d) whether Government propose to review their decision and post at least Dy. R.P.F. Commissioners in the grade of Rs. 1200-1600 in all Sub-Regional Offices, as recommended by Faqir Chand Committee ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) Yes, Sir.

(b) 27 Sub-Regional Offices have been opened so far and they have been provided with adequate staff and minimum requirement of furniture and other conveniences etc.

(c) and (d) Government have sanctioned Accounts Officers pending prescription of norms by the Staff Inspection Unit, for only six recently opened Sub-Regional Offices. In other Sub-Regional Offices Dy. Regional Provident Fund Commissioners/Assistant Provident Fund Commissioners have already been posted depending upon the availability of officers of appropriate grades and in exigencies of work.

#### Delay in Finalisation of Penal Damage case in E.P.F. Organisation

7989. SHRI KAMLA MISHRA MADHUKAR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that there are a large number of penal damage cases pending in the Employees' Provident Fund Organisation in almost all the Regions, and that the cases have been kept pending and have not been finalised;

(b) if so, what is the number of pending cases in each State and since

when these have been pending and the reasons therefor; and

(c) what concrete steps are being contemplated to finalise the penal damage cases expeditiously ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) to (c) The required information is being collected and will be laid on the Table of the House.

#### Coverage of Universities, Agricultural Universities, Missionary Schools in Bihar under E.P.F. (M.P.) Act.

7990. SHRI R.P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that all the Universities including Agricultural Universities and missionary schools and colleges including private, affiliated have not been covered under the E P F. and MP Act, 1952 in Bihar because of neglect by the Inspector and if so, what are the details of coverages and what are the difficulties in covering all;

(b) by what time all such institutions will be covered; and

(c) whether 7A proceedings have been started against those defaulting establishments and if not, the reasons therefor, why and whether all proper inspections have been made by the inspectors of all the covered educational institutions in all States and if so, what is the detailed position ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) to (c) The required information is being collected and will be laid on the Table of the House.